The 31st March 1960

No.LJL.13/60.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## (Received the assent of the Governor on the 31st March 1960)

ASSAM ACT No.XIII OF 1960

THE ASSAM SALES TAX (AMENDMENT) ACT, 1930

(As passed by the Assembly)

[Published in the Assam Gazette, Extraordinary, dated the 31st March 1960]

An

Act

further to amend the Assam Sales Tax Act, 1947

Preamble.

Whereas it is expedient further to amend the Assam Assam Sales Tax Act, 1947, hereinatter called the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Eleventh Year of the Republic of India as follows:-

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Sales Tax (Amendment) Act, 1960.
  - (2) It shall have the like extent as the Principal Act.
  - (3) It shall come into force with effect from the 1st April, 1960.

Amendment of section 15 of Assam Act XVII of 1947.

2. In section 15 of the Principal Act, sub-item (b) of item (i) of sub-clause (b) of clause (1) shall be deleted.

> P. C. DAS. Dy. Secy. to the Govt. of Assam, Law Deptt.